

C. A. T. Bench, JAIPUR

Date of Order

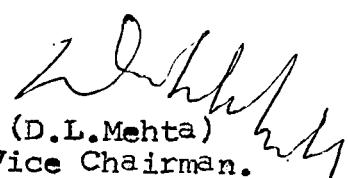
Orders MP No. 566 /93

3.12.93

Mr. Mahendra Shah - counsel for petitioner

The learned counsel for the petitioner prays that he may be allowed to withdraw the M.P. with the liberty to file a fresh M.P. The prayer is allowed. The M.P. is ~~not~~ dismissed as withdrawn with the liberty to file a fresh M.P.


(O.P.Sharma)
Member (A)


(D.L.Mehta)
Vice Chairman.

Any suit + the
app. & resp. can be
u/d 2928 & 2929

Date 15/12/93

